

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 19903 OF 2013

Between:

1. L. Srinivasa Rao, S/o. L. Subba Rao, aged about 45 years R/o. 1-2-47/3, Vijetha Green Homes, Nizampet, Quthubullapur Mandal, Ranga Reddy District (Vehicle Nos. AP-28-TA-4437, AP-28-TA-4347, AP-28-TA-3546, AP-28-TA-3456)
2. A. Rani Satya Sunitha, W/o. Rama Seshagiri Rao, aged about 38 years R/o. 1-2-38/4, Goutham Nagar Domalguda, Hyderabad (Vehicle Nos. AP-27-Y-2299, AP-27-Y-1999, AP-03-TA-3075)
3. A. Ramaseshagiri, Wo. Ramakrishna Rao, aged about 52 years R/o. 1-2-38/4, Goutham Nagar Domalguda, Hyderabad (Vehicle Nos. AP-28-X-4959, AP-28-X-9009, AP-04Y-4545, AP-09Y-4554)
4. M/s. Jayanthi Tours & Travels, Rep by J.V. Subrahmanyam O/o. Lakdikapool, Hyderabad (Vehicle Nos. AP-05-TA-5009, AP-05-TX-5009, AP-05-TB-3434, AP-05-TB-3535, AP-05-TB-5009, AP-05-TB-4444)
5. G. Satish Reddy, S/o. Subba Reddy, aged about 39 years R/o. 24-850/7, Shanthi Nagar Dargamitta, Nellore (Vehicle Nos. AP-26-TB-1558, AP-26-TB-1533, AP-26-TA-5115)
6. M/s. Rajesh Travels, Rep. by K.V. Rajesh O/o. Lakdikapool, Hyderabad (Vehicle Nos. AP-16-TD-0577, AP-16-TD-0977)
7. M/s. K.M. B.T. Bus Travels, Rep. by K. Kaladhara Rao, O/o. Lakdikapool, Hyderabad (Vehicle No. AP-27-TT-1414)
8. V. Suresh, S/o. V. Venkateswari Rao, aged about 38 years O/o. Lakdikapool, Hyderabad (Vehicle No. AP-27-X-1114)
9. K. Kiran, S/o. K. Venkata Ratnam, aged about 35 years O/o. Lakdikapool, Hyderabad (Vehicle No. AP-27-X-1113)
10. Ch. Venugopal, S/o. Venkateswarlu, aged about 40 years O/o. Lakdikapool, Hyderabad (Vehicle Nos. AP-27-Y-4111, AP-27-TT-4666, AP-27-TT-4466)
11. Y. Sivaramakrishna Prasad, S/o. Hanumaiah, aged about 37 years O/o. Lakdikapool, Hyderabad (Vehicle No. AP-27-Y-4411)
12. Rameswara Rao, S/o. Rangaiah, aged about 36 years O/o. Lakdikapool, Hyderabad (Vehicle Nos. AP-27-W-8111 and AP-27-W-9111)

.....PETITIONERS

AND

1. The Government of Andhra Pradesh, Rep. by its Principal Secretary, Transport Roads and Buildings (TR-1 Department) Secretariat, Hyderabad.
2. The Joint Transport Commissioner & Secretary, Regional Transport Authority, Khairatabad, Hyderabad.
3. The Deputy Transport Commissioner & Secretary, Regional Transport Authority, Attapur, Ranga Reddy District.
4. The Deputy Transport Commissioner & Secretary, Regional Transport Authority, Vijayawada, Krishna District.
5. The Secretary Regional Transport Authority, Kakinada, East Godavari District.
6. The Secretary Regional Transport Authority, Rajahmundry, East Godavari District.
7. The Secretary Regional Transport Authority, Amalapuram, East Godavari District.
8. The Secretary Regional Transport Authority, Medchal, Ranga Reddy District.
9. The Secretary Regional Transport Authority, Nellore SPSR, Nellore District.
10. The Secretary Regional Transport Authority, Ongole, Prakasam District.

.....**RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus, declaring G.O.Ms.No.21, Transport, Roads and Buildings (TR-i) Department, dated 08.03.2012 in so far as it relates to the State Wide (Intra-State Routes) permits in item 4 (v) (a) levying tax of Rs.3750/- per passenger per quarter in respect of the petitioners contract carriage vehicle as illegal and void.

I.A.NO:1 OF 2013 (WPMP.NO:24404 OF 2013)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased the operation of G.O.Ms.No.21, Transport, Roads & Buildings TR-I) Department, dated 08.03.2012 in so far as it relates to the State Wide (Infra State Routes) permits in item 4 (v) (a) levying a tax of Rs.3,750/- per passenger per quarter on

the petitioners contract carriage vehicles, pending disposal of the above main writ petition.

Counsel for the Petitioners : SRI B.CHANDRA SHEKHAR (NOT PRESENT)

**Counsel for the Respondents : SRI MOHAMMED IMRAN KHAN,
ADDITIONAL ADVOCATE GENERAL REPRESENTS
SRI S.VIVEK, AGP FOR TRANSPORT**

The Court made the following ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.19903 of 2013

ORDER: *(per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners.

Mr. Mohammed Imran Khan, learned Additional Advocate General represents Mr. S. Vivek, learned Assistant Government Pleader for Transport for respondents.

In this writ petition, the petitioners have assailed the validity of G.O.Ms.No.21, Transport, Roads and Buildings (TR.I) Department, dated 08.03.2013.

Learned Additional Advocate General, on instructions, submits that the aforesaid Government Order has been superseded vide G.O.Ms.No.21, dated 07.05.2022. It is also submitted that the issue involved in this writ petition does not survive for consideration.

In view of the aforesaid submission, the writ petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- N. SRIHARI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP for TRANSPORT, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI B.CHANDRA SHEKHAR, Advocate [OPUC]
3. Two CD Copies

SA
MP

CHR

HIGH COURT

DATED:02/09/2024



ORDER

WP.No.19903 of 2013

DISMISSING THE W.P.

AS INFRUCTUOUS WITHOUT COSTS.

⑥ CHAR
28/9/24